

High Court of Sikkim
Record of proceedings

Crl. A. No. 21 of 2017

Abdul @ Badrul vs. State of Sikkim

BEFORE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE
HON'BLE MR. JUSTICE B. R. PRADHAN, JUDGE

12.09.2017

Present: Mrs. Gita Bista, Legal Aid Counsel for the Appellant.

(Rai, J.)

Mrs. Pollin Rai, Asst. Public Prosecutor for the State-
Respondent.

Learned Counsel for the Appellant seeks to withdraw the
Appeal with liberty to file afresh.

Not opposed.

Considered.

Leave granted.

Accordingly, Crl. A. No. 21 of 2017 stands disposed of as
withdrawn with liberty to file afresh.

Judge
12.09.2017

Judge
12.09.2017

Index : Yes / No
Internet : Yes / ~~No~~

bp/avi